

Guidelines for giving grants-in-aid for projects in the Ministry of Programme Implementation

3169. SHRI THANGABAALU: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) what are the guidelines for giving grant-in-aid to voluntary organisations in regard to various projects in the Ministry of Programme Implementation;

(b) what are the details of organisations of all India character and the amount of grants-in-aid disbursed State-wise project-wise during 1985-86;

(c) whether the sanctioned amount is fully utilised; and

(d) what action Government have taken against those organisations, where sanctioned amount is not properly utilised?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) to (d) The Ministry of Programme Implementation do not administer any projects/schemes, and, therefore, the question of issuing guidelines for giving grant-in-aid to voluntary organisations in regard thereto does not arise.

Guidelines for giving grant-in-aid for projects in the Ministry of Environment and forests

3170. SHRI THANGABAALU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what are the guidelines for giving grant-in-aid to voluntary organisations in regard to various projects in the Ministry of Environment and Forests;

(b) what are the details of organisations of All India character and the amount of grant-in-aid disbursed State-wise, project wise during 1985-86;

(c) if so, whether the sanctioned amount is fully utilised; and

(d) what action Government have taken against those organisations where the sanctioned amount is not properly utilised?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) The details of guidelines for giving grant-in-aid to voluntary organisation in regard to various projects are given in Annexure-I. [See Appendix CXL, Annexure No. 111].

(b) The details of organisations and the amount of grant-in-aid disbursed State-wise and project-wise during 1985-86 are given in Annexure-II. [See Appendix CXL, Annexure No. 112].

(c) and (d) It is likely that full utilisation of sanctioned amount has not been possible in some cases. In case sanctioned amount is not properly utilised, appropriate action is taken, after obtaining the explanation of the organisation concerned.

Ex-employees of Ex-rulers

3171. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state:

(a) whether any complaints have recently been received from the ex-employees of ex-rulers regarding termination of their services and facilities without any notice to them and without any payment to such ex-employees of ex-rulers and if so, what action has been taken in this regard; and

(b) whether it is a fact that such ex-employees of ex-rulers are more than 10 lacs in number?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) A petition has recently been received in the Ministry of Personnel, Public Grievances and Pensions alleging that the retirement of former employees of ex-Junagarh State, who had become employees of the Government of Gujarat, before they attained the age of 60 years was irregular and as such full compensation should be paid to these employees/their families for the period they should have normally remained in service had they not been retired before attaining